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PART IV—Bills introduced in the West Bengal Legislative Assembly; Reports of Select Committees presented or to be presented to that Assembly; and Bills published before introduction in that Assembly.

GOVERNMENT OF WEST BENGAL

LAW DEPARTMENT

Legislative

NOTIFICATION

No. 962-L.—21st September, 2022.—The Governor having been pleased to order, under rule 66 of the Rules

of Procedure and Conduct of Business in the West Bengal Legislative Assembly, the publication of the following Bill, together with the Statement of Objects and Reasons which accompanies it, in the *Kolkata Gazette*, the Bill and the Statement of Objects and Reasons are accordingly hereby published for general information:—

Bill No. 26 of 2022

**THE INDIAN CIVIL SERVICE (BENGAL) LOANS PROHIBITION
REGULATION (REPEALING) BILL, 2022.**

A

BILL

to repeal the Indian Civil Service (Bengal) Loans Prohibition Regulation, 1793.

WHEREAS it is expedient to repeal the Indian Civil Service (Bengal) Loans Prohibition Regulation, 1793;

Ben. Regulation
XXXVIII of 1793.

It is hereby enacted in the Seventy-third Year of the Republic of India, by the Legislature of West Bengal, as follows:—

1. (1) This Act may be called the Indian Civil Service (Bengal) Loans Prohibition Regulation (Repealing) Act, 2022.

*The Indian Civil Service (Bengal) Loans Prohibition
Regulation (Repealing) Bill, 2022.*

(Clauses 2, 3.)

(2) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

Repeal of Ben.
Regulation
XXXVIII of 1793.

2. The Indian Civil Service (Bengal) Loans Prohibition Regulation, 1793, is hereby repealed.

Saving.

3. Notwithstanding such repeal as mentioned in section 2, anything done or any action taken under the Indian Civil Service (Bengal) Loans Prohibition Regulation, 1793, shall be deemed to have been validity done or taken.

STATEMENT OF OBJECTS AND REASONS.

The State Law Commission, West Bengal, recommended the repealing of the Indian Civil Service (Bengal) Loans Prohibition Regulation, 1793 (Ben. Regulation XXXVIII of 1793), on the ground that the said Act has become obsolete due to efflux of time.

2. The Bill has been framed with the above object in view.

3. There is no financial implication involved in giving effect to the provisions of the Bill.

KOLKATA,

The 21st September, 2022.

MAMATA BANERJEE,

Member-in-charge.

By order of the Governor,

PRADIP KUMAR PANJA,
*Secy. to the Govt. of West Bengal,
Law Department.*